

[Shri Datar]

copy of Notification No. 17551/59/
PW/TI dated the 10th September,
1959 published in Kerala Gazette.
[Placed in Library, See No. LT-1817/
59.]

AMENDMENTS TO KERALA WEIGHTS AND MEASURES (ENFORCEMENT) RULES

Shri Datar: I beg to lay on the
Table, under sub-section (5) of Sec-
tion 43 of the Kerala Weights and
Measures (Enforcement) Act, 1958
read with clause (b) of the procla-
mation dated the 31st July, 1959
issued by the President in relation to
the State of Kerala, a copy of each of
the following Notifications, published
in Kerala Gazette making certain
amendments to the Kerala Weights
and Measures (Enforcement) Rules,
1958:

- (i) No. 19603/EI/59/Rev. dated
the 7th July, 1959.
- (ii) No. 14587/EI/59/Rev. dated
the 12th June, 1959.
- (iii) No. 22537/EI/59/Rev. dated
the 11th August, 1959. [Placed
in Library, See No. LT1801/
59.]

AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAW- BACK (GENERAL) RULES

The Minister of Revenue and Civil
Expenditure (Dr. B. Gopala Reddi):
On behalf of Shrimati Tarkeshwari
Sinha I beg to lay on the Table,
under sub section (4) of Section 43B
of the Sea Customs Act, 1878 and Sec-
tion 38 of the Central Excises and
Salt Act, 1944 a copy of each of the
following Notifications making certain
further amendments to the Customs
and Central Excise Duties Export
Drawback (General) Rules, 1959:—

- (i) G.S.R. No 1825 dated the 5th
December, 1959.
- (ii) G.S.R. No. 1326 dated the 5th
December, 1959.
- (iii) G.S.R. No. 1327 dated the 5th
December, 1959.

- (iv) G.S.R. No. 1329 dated the 5th
December, 1959.
- (v) G.S.R. No. 1330 dated the 5th
December, 1959.
- (vi) G.S.R. No. 1332 dated the 5th
December, 1959.
- (vii) G.S.R. No. 1333 dated the 5th
December, 1959. [Placed in
Library, See No. LT-1802/
59.]

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: On behalf of
Shrimati Tarkeshwari Sinha I beg to
lay on the Table, under Sub-section
(4) of Section 43B of the Sea Cust-
oms Act, 1878, a copy of each of the
following Notifications:—

- (i) G.S.R. No. 1334 dated the 5th
December, 1959.
- (ii) G.S.R. No. 1335 dated the 5th
December, 1959.
- (iii) G.S.R. No. 1336 dated the 5th
December, 1959.
- (iv) G.S.R. No. 1338 dated the 5th
December, 1959. [Placed in
Library, See No. LT-1803/
59.]

12.09½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
following message received from the
Secretary of Rajya Sabha:

'In accordance with the provi-
sions of rule 125 of the Rules of
Procedure and Conduct of Business
in the Rajya Sabha, I am directed
to inform the Lok Sabha that the
Rajya Sabha, at its sitting held on
the 14th December, 1959, agreed
without any amendment to the
Kerala State Legislature (Delega-
tion of Powers) Bill, 1959, which
was passed by the Lok Sabha at its